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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 6 (RE-2013)/2009-2014

New Delhi, Dated: 18th April, 2013

Subject: Addition of two new ports for import of new vehicles.

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), read with paragraph 2.1 of the Foreign Trade Policy, 2009-2014, as amended from time to time, the Central Government hereby amends Policy Condition 2 to Chapter 87 of ITC (HS) 2012, Schedule 1 (Import Policy) as under:

2. **ICD, Faridabad and Ennore Port** are added to the existing list of 10 Ports / ICDs through which import of new vehicles is permitted under Policy Condition 2(II)(d) of Chapter 87 to ITC (HS) 2012, Schedule 1 (Import Policy). Accordingly, Policy Condition 2(II)(d) of Chapter 87 is revised to read as under:

“The import of new vehicles shall be permitted only through the Customs port at Nhava Sheva, Kolkata, Chennai, Chennai Airport, Cochin, ICD Tughlakabad and Delhi Air Cargo, Mumbai Port and Mumbai Air Cargo Complex, ICD Talegaon Pune, ***ICD Faridabad and Ennore Port.***”

3. Effect of this notification:

Two new Customs Ports, ICD, Faridabad and Ennore Port are added to the list of 10 existing ports for importing new vehicles.

Sd/-
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